

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 506/2020
State Vs. Samar @ Parvesh @ Kamal
FIR No. 204/2016
PS Patel Nagar
U/s. 302/34 IPC

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. Anurag Jain, Ld. Counsel for applicant/accused.

Case file received by transfer vide order dated 08/06/2020 of Ld. ASJ-07 (POCSO), Vacation Judge, West, upon the understanding that the present application falls under criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Samar @ Parvesh @ Kamal for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Issue notice to SHO PS Patel Nagar to report about threat perception to victim/witnesses from the accused and regarding his previous involvement.

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State Vs. Samar @ Parvesh @ Kamal --2--

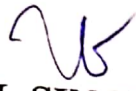
FIR No. 204/2016

PS Patel Nagar

Issue notice to concerned Jail Superintendent to report about conduct of the accused during custody in jail.

Trial Court file not received from the concerned Court.

Put up with trial court record on 12/06/2020.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
08.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 557/2020
State Vs. Mohd. Asif
FIR No. 419/2020
PS Paschim Vihar West
U/s. 397/411 IPC

08.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Ld. Counsel for applicant/accused.

Case file received by transfer vide order dated 08/06/2020 of Ld. ASJ-07 (POCSO), Vacation Judge, West, upon the understanding that the present application falls under criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Mohd. Asif for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

As per report received from SHO PS Paschim Vihar West, the accused has been involved in multiple criminal cases similar offence.

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State Vs. Mohd. Asif
FIR No. 419/2020
PS Paschim Vihar West

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Issue notice to concerned Jail Superintendent to report about conduct of the accused persons during custody in jail.

Put up for consideration on 12/06/2020.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
08.06.2020

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**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 345, 350 & 584 of 2020
State Vs. Pintoo Kumar
FIR No. 258/2013
PS Nihal Vihar
U/s. 302/120B/201/34 IPC

08.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. R.R. Jha, Ld. Remand Advocate from DLSA for the applicant / accused.

Reply to the bail application alongwith report regarding no previous involvement of the accused received from IO/SHO PS Nihal Vihar.

Report received from the Central Jail No.10, Rohini Jail, regarding satisfactory conduct of the accused during his custody in jail.

The accused has been in J/c since the year 2013.

Accordingly, In view of prevailing threat from pandemic Covid-19, directions of Hon'ble High Powered Committee of Delhi High Court and to ensure social distancing in the jail, the application is allowed.

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State Vs. Pintoo Kumar
FIR No. 258/2013
PS Nihal Vihar

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Accused Pintoo Kumar is admitted to interim bail of 30 days, subject to furnishing personal bond of Rs.25,000/- to satisfaction of concerned Jail Superintendent. The interim bail shall be subject to following conditions:


1. The accused shall not leave NCT of Delhi.
2. The accused shall not attempt to contact, threaten or otherwise influence the witnesses.
3. The accused shall maintain good and peaceful behaviour.

The accused shall surrender before the concerned Trial Court/concerned Jail Superintendent on expiry of interim bail of 30 days or 09/07/2020, whichever is earlier.

The application is disposed of accordingly.

Copy of this order be sent to Ld. DLSA Counsel for applicant/accused, as prayed for.

Copy of this order be also sent to the concerned Jail Superintendent for compliance.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
08.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

State Vs. Takkar @ Imran
FIR No. 67/2018
PS Khyala
U/s. 302/34 IPC

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Ld. Counsel for applicant/accused.

Case file received by transfer vide order dated 08/06/2020 of Ld. ASJ-07 (POCSO), Vacation Judge, West, upon the understanding that the present application falls under criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Takkar @ Imran for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Reply to the bail application alongwith report regarding no previous involvement of the accused received from IO/SHO PS Khyala.

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State Vs. Takkar @ Imran
FIR No. 67/2018
PS Khyala

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As per report received from concerned Jail Superintendent, the conduct of the accused persons in the jail is unsatisfactory and they have been given punishment ticket for violating the jail rules.

Trial Court file not received from the concerned Court.

Put up with trial court record on 12/06/2020.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
08.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 685 & 686 of 2020
State Vs. 1. Pankaj Yadav & 2. Pintu Yadav
FIR No. 381/2014
PS Patel Nagar
U/s. 302/394/34 IPC

08.06.2020

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Ld. Counsel for applicant/accused.

Case file received by transfer vide order dated 08/06/2020 of Ld. ASJ-07 (POCSO), Vacation Judge, West, upon the understanding that the present application falls under criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Pankaj Yadav for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Reply to the bail application alongwith report regarding no previous involvement of accused persons received from IO/SHO PS Patel Nagar.

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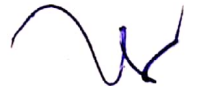
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St. Vs. 1. Pankaj Yadav & 2. Pintu Yadav --2--
FIR No. 381/2014
PS Patel Nagar

Issue notice to concerned Jail Superintendent to report about conduct of the accused persons during custody in jail.

Trial Court file not received from the concerned Court.

Put up with trial court record on 10/06/2020.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
08.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Application No. 707/2020
State Vs. Aakash @ Mogli
FIR No. 539/2016
PS Rajouri Garden
U/s. 302/34 IPC

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

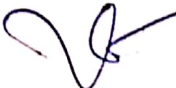
Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Sh. D.K. Santoshi, Ld. Counsel for applicant/accused.

Case file received by transfer vide order dated 08/06/2020 of Ld. ASJ-07 (POCSO), Vacation Judge, West, upon the understanding that the present application falls under criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Aakash @ Mogli for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Reply to the bail application alongwith report regarding no previous involvement of the accused received from IO/SHO PS Rajouri Garden.

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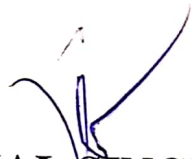
State Vs. Aakash @ Mogli
FIR No. 539/2016
PS Rajouri Garden

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Issue notice to concerned Jail Superintendent to report about conduct of the accused during custody in jail.

Trial Court file not received from the concerned Court.

Put up with trial court record on 10/06/2020.


(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
08.06.2020

**IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI**

Bail Application No. 683/2020
State Vs. Maan Singh @ Lala
FIR No. 338/2016
PS Nangloi
U/s. 363/302/201 IPC

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Addl. PP for the State.

Ld. Counsel for applicant/accused.

Case file received by transfer vide order dated 08/06/2020 of Ld. ASJ-07 (POCSO), Vacation Judge, West, upon the understanding that the present application falls under criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Maan Singh @ Lala for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Reply to the bail application alongwith report regarding no previous involvement of the accused received from IO/SHO PS Nangloi.

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State Vs. Maan Singh @ Lala
FIR No. 338/2016
PS Nangloi

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Issue notice to concerned Jail Superintendent to report about conduct of the accused during custody in jail.

Trial Court file not received from the concerned Court.

Put up with trial court record on 10/06/2020.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
08.06.2020

IN THE COURT OF SH. VISHAL SINGH, ASJ-03
WEST DISTRICT, TIS HAZARI COURTS: DELHI

Bail Application No. 681/2020
State Vs. Himanshu @ Mannu
FIR No. 340/2020
PS Nangloi
U/s. 394/397/411/34 IPC

This court is on duty as Designated Court to hear applications for interim bail preferred on the basis of criteria laid down by Hon'ble High Powered Committee of Delhi High Court, as per office order dated 19/05/2020 of Ld. District & Sessions Judge, West.

Present : Sh. Jitendra Sharma, Ld. Adl. PP for the State.

Ld. Counsel for applicant/accused.

Case file received by transfer vide order dated 08/06/2020 of Ld. ASJ-07 (POCSO), Vacation Judge, West, upon the understanding that the present application falls under criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

This is an application filed U/s. 439 CrPC on behalf of applicant/accused Himanshu @ Mannu for grant of interim bail in view of criteria laid down by Hon'ble High Powered Committee of Delhi High Court for grant of interim bail.

Reply to the bail application alongwith report regarding no previous involvement of the accused received from IO/SHO PS Nangloi.

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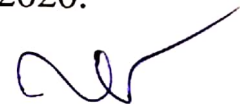
State Vs. Himanshu @ Mannu
FIR No. 340/2020
PS Nangloi

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Issue notice to concerned Jail Superintendent to report about conduct of the accused during custody in jail.

Trial Court file not received from the concerned Court.

Put up with trial court record on 10/06/2020.



(VISHAL SINGH)
SPECIAL DESIGNATED
COURT, DELHI
ASJ-03, WEST,
TIS HAZARI COURTS
08.06.2020